CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No.MA 264 of 2004 (OA 279 of 1996) Date of order: 5.8.04

Present: Hon'ble Mr.S.K.Hajra, Administrative Member

Hon'ble Mr.K.V.Sachidanandan, Judicial Member

UNION OF INDIA & ORS.

VS

G. BISWAS

For the applicants: Mr.P.K.Arora, counsel

For the respondents: Mr.J.N.Biswas, counsel

ORDER

S.K.Hajra, A.M.

MA 264/04 has been filed by the respondents in OA 279/96 seeking extension of time for compliance of the order of this Tribunal dated 30.9.03.

- 2. Mr.P.K.Arora, ld.counsel appears for the applicants in the MA and Mr.J.N.Biswas, ld.counsel appears for the opposite party.
- 3. We have perused the MA. It is submitted in the MA that the delay in compliance of the order of this Tribunal dated 30.9.03 has been caused on account of belated receipt of the representation from the applicant.
- 4. On consideration of the facts and circumstances of the case, the MA is allowed. The respondents are given 6 weeks' further time from today for complying with the order of this Tribunal dated 30.9.03 passed in OA 279/96 No further application for extension of time will be entertained.
- 5. MA therefore stands disposed of.

MEMBER(J)

MEMBER (A)

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